

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

237. C.P. (IB)/727(MB)2023

**IN THE MATTER OF**

Shri. Anil Kundanlal Dang Personal

Guarantor for M/s. Multi - Flex

Lami - Print Limited Through

Proposed Resolution Professional

Mr. Mahesh R Sureka

Section 94(1) of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 05.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

The case was adjourned sine die on 27.09.2023. In view of the judgment of the Hon'ble Supreme Court dated 09.11.2023 in Writ Petition (Civil) No 1281 of 2021, the present case is listed on **16.05.2024**. Let the notice of the date fixed be sent by the Registry to the parties/their respective counsels intimating about the date of hearing.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)